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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

RA NO. 239/2003
IN
OA NO. 1142/2002

New Delhi, this the **05th** day of September, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Sh. S.K. Naik, Member (A)

H.R. Malhotra,
Superintending Engineer (Retd.)
S/o late N.C. Malhotra,
R/o D-18, Mansarovar Garden,
New Delhi.Applicant

versus

1. Union of India,
Through Secretary,
Ministry of Urban Development & Poverty
Alleviation,
Nirman Bhawan,
New Delhi.
2. Director General (Works)
Central Public Works Department,
Nirman Bhawan,
New Delhi.Respondents

ORDER (BY CIRCULATION)

Justice V.S. Aggarwal

1. The Applicant (H.R. Malhotra) had filed OA No. 1142/2002. The application was dismissed on 11.07.2003.

2. The applicant seeks review of the order on the various pleas including that certain pleas have not been considered and some findings are not correct.

Ag

(2)

3. We have gone through the review application. Review would only be permissible if there is any error apparent on the face of the record. In the present case, we do not find it to be so.

4. In addition to that the points that were urged at the time of addressing arguments were considered. In the form of the present review application other pleas, not urged, cannot be allowed to be raked up. The application being without merit must fail and is rejected in circulation.

Naik

(S.K. Naik)
Member (A)

Aggarwal

(V.S. Aggarwal)
Chairman

/sns/